

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 137 OF 2024  
IN  
ORIGINAL APPLICATION NO. 584 OF 2022

**IN THE MATTER OF:**

DURGA PRASAD YADAV & ORS.

...APPLICANT

**VERSUS**

STATE OF UTTAR PRADESH & ORS.

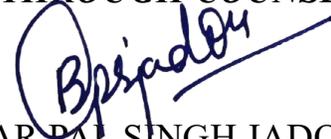
...RESPONDENT(s)

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**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON

COUNSEL FOR THE DISTRICT MAGISTRATE, AYODHYA

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PHONE NO.- 6375115224

**DATE: 08.04.2025**

**PLACE: AYODHYA**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 137 OF 2024  
IN  
ORIGINAL APPLICATION NO. 584 OF 2022

**IN THE MATTER OF:**

DURGA PRASAD YADAV & ORS.

...APPLICANT

**VERSUS**

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

**AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, AYODHYA IN  
COMPLIANCE OF ORDER DATED 07.03.2025 PASSED BY THE  
HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

I, Chandra Vijay Singh aged about 38 years, S/o Shri Ram Kisan Manik posted as District Magistrate, Ayodhya, do hereby solemnly affirm and state as under:

I, Chandra Vijay Singh District Magistrate, Ayodhya, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

That the present matter pertains to the grievances raised in the application about obstruction to flow of river Trilodki known as Trilodki Ganga and also

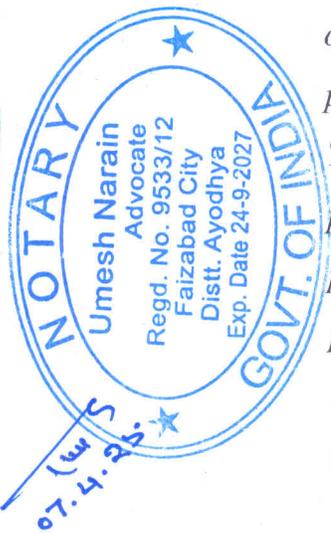


*(Signature)*

discharge of polluted water by M/s Amrit Bottlers Pvt. Ltd. (Cocacola) Dabhar Semar, Chandpur Harbans, Allahabad Road, Ayodhya.

3. That on the last date of hearing i.e. 07.03.2025, the Hon'ble Tribunal directed the Deponent to file the present Additional Affidavit. The operative paragraph of the order is as stated below: ✓

*"...9. We find that with reference to the direction given by this Tribunal para 28 of its order dated 22.12.2023 for demarcation, rehabilitation/rejuvenation of River Trilodki Ganga (Baha), District Magistrate, Ayodhya has submitted in his report dated 31.01.2025 that in the Revenue Records of District Ayodhya there exists no record of any river by the name of Trilodki Ganga (Baha). In para 28 of its order dated 22.12.2023 this Tribunal had observed that documents produced by the applicant showed that river referred in Puranas as Trilodki Ganga existed which was mentioned in the documents produced by the applicant themselves to have disappeared at many places. This Tribunal also observed that the Administration initiated proceedings for demarcation and rehabilitation/rejuvenation of river Trilodki Ganga and at many places excavations were being carried out for rehabilitation/rejuvenation of river Trilodki Ganga. In view thereof this Tribunal directed the respondents to take requisite remedial measures for demarcation and rehabilitation/rejuvenation of river Trilodki Ganga on the basis of the documents available and to notify the same for its protection/conservation. The order passed by this Tribunal needs to be complied with in letter and in spirit and mere absence of any description of the river in the Revenue Record does not*



*(Signature)*

by itself justify denial of its existence and does not excuse failure of the respondents to comply with the directions contained in para 28 of order dated 22.12.2023 passed by this Tribunal. ✓

10. So far as compliance of the order of this Tribunal regarding completion of the construction of the drain is concerned, in his report the District Magistrate, Ayodhya has mentioned that 90% of the work has already been completed. This Tribunal had given direction in para 33 of its order dated 22.12.2023 to the respondents to ensure completion of the construction of the drain expeditiously preferably before operation of Maryada Purushottam Shri Ram International Airport and to take requisite remedial measures for ensuring that after completion of the construction of the drain the flow of water in the drain remains smooth and there is no water logging in the adjoining land due to flow in the drain and discharge from M/s. Amrit Bottlers Pvt. Ltd. The construction of the drain ought to have been completed before operation of the Airport and there appears to be no valid justification for inordinate delay in completion thereof. We reiterate that the order passed by the Tribunal needs to be complied with in letter and in spirit and in case of any further delay in completion of the drain, we may be constrained to order prosecution of the concerned Officers for non-compliance with the order passed by this Tribunal and we may also be constrained to award compensation to all residents of the locality who have suffered damage on account of non-compliance thereof.

11. XXX

12. XXX



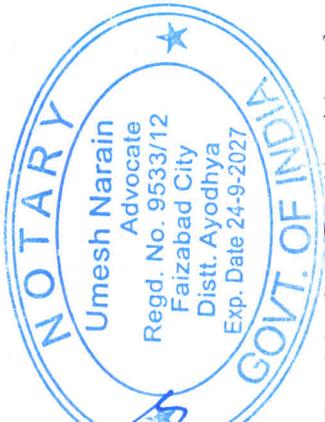
13. Accordingly, respondents no. 1, 4 and 5 are directed to file additional responses covering all the directions/observations made in the judgment at least two days before the next date of hearing fixed..."

4. That in compliance of the directions issued by the Hon'ble Tribunal, the actions taken by the Deponent are as follows: ✓

A copy of compliance report by the Deponent is annexed herewith and marked as ANNEXURE-1.

**REHABILITATION /REJUVENATION:**

- i. It is submitted that as per the affidavit filed by the Deponent dated 31.01.2025, it is submitted that the Tilaiya drain, referred to as part of Trilodki Ganga, flows from *Gata* No.s 66, 73, 350/1, 56, 305, 21 and 308, etc. recorded in revenue records. Therefore, as per the directions issued by the Hon'ble Tribunal, the demarcation of the Tilaiya drain (storm water drain) has been carried out by the Revenue Department and the Ayodhya Development Authority. Subsequently, a Detailed Project Report (DPR) was prepared and sent to the State for the construction work of Tilaiya drain. ✓
- ii. That the project of construction of the drain, for the rejuvenation of Tilaiya Drain (a part of River Trilodki Ganga), was approved vide Government Order dated 29.02.2024 and an amount of Rs. 29.80 crore has been sanctioned for the construction of the drain. Subsequently, the work order dated 08.11.2024 has been issued.
- iii. Under the above- mentioned project, **the drain is to be paved from Panchkosi Parikrama Marg of Tilaiya drain through Maniparvat dense population to Ramayana Hotel (NH-27).** ✓



*(Handwritten signature)*

- iv. The responsibility for the execution of the construction of the drain has been entrusted with Ayodhya Development Authority (ADA).
- v. The aforementioned construction has been started and the updated status of the same has been provided by the ADA to the Deponent vide letter dated 04.04.2025. As per the letter,
- The construction of the walls of the drain will be completed by June, 2025. ✓

A copy of letter dated 04.04.2025 is annexed herewith and marked as **ANNEXURE-2.** ✓



vi. The Municipal Commissioner, Municipal Corporation, Ayodhya vide letter dated 04.04.2025 has informed the Deponent that due to excessive rainfall in the rainy season in the year 2021-22, it lead to water logging from Panchkosi Parikrama Marg to Ramayana Hotel (NH-27). Subsequently, cleaning of 11kms drain has been carried out. ✓

A copy of letter dated 04.04.2025 and photographs are annexed herewith and marked as **ANNEXURE-3.** ✓

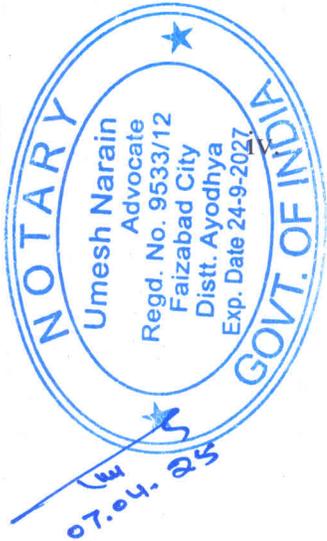
- vii. Therefore, to avoid any more water logging and rejuvenation of the drain in the above- mentioned areas, the project for the construction of 4.12km drain has been initiated. ✓
- viii. It is submitted that the drain being constructed adjacent to the Maharshi Valmiki International Airport, Ayodhya Dham is connected with the Tilaiya drain which is then connected with the Saryu River. ✓

*(Signature)*

**CONSTRUCTION OF THE DRAIN (FOR AIRPORT):**

- i. The responsibility of the execution of the construction of the drain adjacent to the under- construction airport has been entrusted to the Irrigation Department, Ayodhya. ✓
- ii. The land has been provided to the Irrigation Department by the Civil Aviation Department which is 5m in width, along-with the boundary wall of the airport, for the construction of the drainage system.
- iii. That a total stretch of the area on which the construction of the drain is to be carried out is approximately 5.1 km. Out of the total stretch, the construction of 4.92 km drain has been completed i.e. 98.76%. ✓

A copy of the map of the drain and the photographs of the constructed drain is annexed herewith and marked as **ANNEXURE-4**. ✓



It is submitted that at the stretch of 16.350 km to 16.250km, 100 m stretch of the drain, buildings and electric poles were located along the alignment of the drain in *Ganja* village. **However, after necessary action by the concerned authorities, the residential structures and electric poles have been removed and have been cleared recently,** thereafter, excavation work for the drain has been initiated by the Irrigation Department. ✓

- v. Furthermore, in *Kutia* village, the construction of the drain is stalled due to approximately 80m of the existing road and other associated obstructions. Work is being carried out with the assistance of the District Administration and the Airport Authority to remove these obstructions. ✓

- vi. That with the cooperation of the District Administration, road diversions are being created to facilitate drain construction at *Dharmapur Sahadat* village at Km 13.750, in *Kutia* village at 12.875 km and 12.820 km, in *Ganja* village roads intersect the drain alignment at Km 16.450 and Km 16.100. ✓
- vii. That as per the aforementioned obstructions and hindrances, the construction of the drain was being inadvertently delayed, however, extensive steps are being taken by the District administration to remove the obstructions and the construction work of the drain is being carried out expeditiously. ✓

A copy of the photographs of the construction work being carried out is annexed herewith and marked as **ANNEXURE-5**. ✓

It is submitted by the Irrigation Department vide letter dated 04.04.2025 that the construction of the drain work will be completed by 15<sup>th</sup> April, 2025.

A copy of the letter dated 04.04.2025 is annexed herewith and marked as **ANNEXURE-6**. ✓

**CONNECTION OF DRAIN BY RESPONDENT NO. 5 UNDER CSR:**

- i. A meeting was convened on 03.04.2025 under the chairmanship of the Deponent to ensure the compliance with the directions issued by the Hon'ble Tribunal dated 07.03.2025.

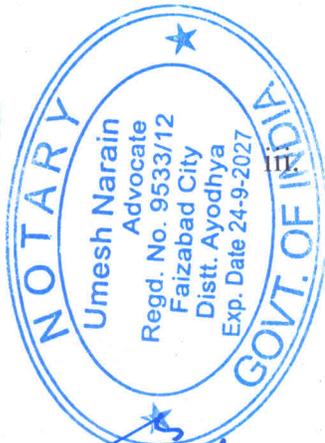


*Umesh*

A copy of the MOM dated 03.04.2025 is annexed herewith and marked as ANNEXURE-7.

- ii. During the meeting, the Deponent has directed the Project Proponent i.e. M/s Amrit Bottlers Pvt. Ltd. to construct a drain from the industry upto the starting point of the drain being constructed by the Irrigation Department to ensure that no water logging takes place and the discharge of the effluents is done till the airport drain, in a proper manner. ✓

The drain is to be constructed by the industry through their CSR funds to ensure that no damage to the environment is caused. Furthermore, no further problems of water logging in the catchment area of the drain and the surrounding area arise. ✓

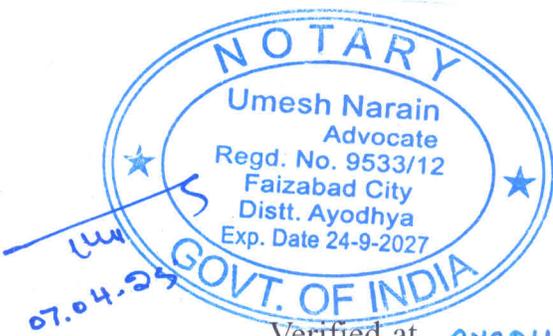


5. That it is humbly submitted before the Hon'ble Tribunal that the Deponent has taken several steps for the rejuvenation of the Tilaiya drain. The work is being carried out by the ADA which is proposed to be completed by June, 2025. Furthermore, for the construction of drain adjacent to the under-construction airport, the Deponent is actively clearing obstructions in the construction of the drain, and the construction of the aforesaid drain is said to be completed by 15<sup>th</sup> April, 2025. Additionally, the Project Proponent has been directed to construct a connecting drain, using their CSR funds, from the industry to the airport drain to prevent the water logging in the surrounding and the catchment area of the drain. ✓

*[Handwritten Signature]*

- 6. That the Deponent aims to comply with the directions passed by the Hon'ble Tribunal in true letter and spirit, hence, the above-mentioned steps have been taken. ✓
- 7. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal. ✓
- 8. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT



VERIFICATION

Verified at AYODHYA on this 07 day of 04, 2025, that the contents of the above affidavit from paragraphs 1 to 8 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

Nature of Affidavit : .....  
 Name of Deponent: Shandya Vijay Singh (D.M.)  
 Verification Date: 07.04.2025  
 Verification Time: 05:30 P.M  
 Signature Identified by: Self Notary Public  
 All the formalities are complete hence verified

*Attested By*  
 Umesh Narain, Notary Public  
 Ministry of Law & Justice  
 Govt of India  
 Regd. No. : 9533/12

Umesh 07.04.25  
 Umesh Narain  
 NOTARY PUBLIC  
 Civil Court Compound Distt. Ayodhya (U.P.)

Compliance report/response of the order dated 07.03.2025 passed by Hon'ble NGT, New Delhi in M.A. No. 137/2024 in O.A. No. 584/2022 Durga Prasad Yadav vs State of Uttar Pradesh and Others.

Regarding the above mentioned matter, orders have been passed by Hon'ble NGT, New Delhi on 07.03.2025 in M.A. No.- 137/2024 in O.A. No.- 584/2022 In Durga Prasad Yadav vs. State of Uttar Pradesh and others. The principal parts of the order are as follows-

9. We find that with reference to the direction given by this Tribunal in para 28 of its order dated 22.12.2023 for demarcation, rehabilitation/rejuvenation of River Trilodki Ganga (Baha), District Magistrate, Ayodhya has submitted in his report dated 31.01.2025 that in the Revenue Records of District Ayodhya there exists no record of any river by the name of Trilodki Ganga (Baha). In para 28 of its order dated 22.12.2023 this Tribunal had observed that documents produced by the applicant showed that river referred in Puranas as Trilodki Ganga existed which was mentioned in the documents produced by the applicant themselves to have disappeared at many places. This Tribunal also observed that the Administration initiated proceedings for demarcation and rehabilitation/rejuvenation of river Trilodki Ganga and at many places excavations were being carried out for rehabilitation/rejuvenation of river Trilodki Ganga. In view thereof this Tribunal directed the respondents to take requisite remedial measures for demarcation and rehabilitation /rejuvenation of river Trilodki Ganga on the basis of the documents available and to notify the same for its protection/conservation. The order passed by this Tribunal needs to be complied with in letter and in spirit and mere absence of any description of the river in the Revenue Record does not by itself justify denial of its existence and does not excuse failure of the respondents to comply with the directions contained in para 28 of order dated 22.12.2023 passed by this Tribunal.
10. So far as compliance of the order of this Tribunal regarding completion of the construction of the drain is concerned, in his report the District Magistrate, Ayodhya has mentioned that 90% of the work has already been completed. This Tribunal had given direction in para 33 of its order dated 22.12.2023 to the respondents to ensure completion of the construction of the drain expeditiously preferably before operation of Maryada Purushottam Shri Ram International Airport and to take requisite remedial measures for ensuring that after completion of the construction of the drain the flow of water in the drain remains smooth and there is no water logging in the adjoining land due to flow in the drain and discharge from M/s. Amrit Bottlers Pvt.



*Ltd. The construction of the drain ought to have been completed before operation of the Airport and there appears to be no valid justification for inordinate delay in completion thereof. We reiterate that the order passed by the Tribunal needs to be complied with in letter and in spirit and in case of any further delay in completion of the drain, we may be constrained to order prosecution of the concerned Officers for non-compliance with the order passed by this Tribunal and we may also be constrained to award compensation to all residents of the locality who have suffered damage on account of non-compliance thereof....."*

1. In compliance of the direction given in point number-09 of the above order passed by Hon'ble NGT, it is to be informed that in compliance with the earlier order passed by Hon'ble NGT, the work of demarcation of Tilaiya Nala was done by the Revenue Department and Ayodhya Development Authority and a D.P.R. was prepared. In relation to the above, the office of Ayodhya Development Authority, Ayodhya has informed by its letter dated 04.04.2025 that in relation to the construction work of 4123.00 meter length of Tilaiya Nala, the project has been approved by Government Order No.- 36/2025/473/001-76/2024 dated 29.02.2024 and the work order has been issued on 08.11.2024. An amount of Rs 29.80 crore has been approved in relation to the construction of the said drain. The construction of the drain is being done by the Authority. The following information has also been provided by the Authority in relation to the said project by letter dated 04.04.2025-

- The part from Panchkosi Parikrama Marg of Tilaiya drain through Maniparvat dense population to Ramayana Hotel (NH-27) is to be paved. The target is to complete the work of the walls of the drain by June 2025.
- This drain is one of the main sources of drainage of Ayodhya city, so it is very important to make it concrete so that there is no encroachment on its land.

A copy of the letter dated 04.04.2025 of the said office is annexed as **Annexure No.- 1.**

In relation to the above, the Municipal Commissioner, Municipal Corporation, Ayodhya has informed through his letter number- 26/N.Ni.Ayo/2025 dated 04.04.2025 that due to excessive rainfall in the rainy season in the financial year 2021-22, there was a lot of water logging at the above mentioned places, due to which after the rainy season, the work of cleaning of about 11 km Tilaiya Nala was done for about Rs. 45 lakh.

A copy of the said letter dated 04.04.2025 of the Municipal Commissioner, Municipal Corporation, Ayodhya is annexed as **Annexure No.- 2.**

9

2. In compliance of the direction given in point number-10 of the above order passed by Hon'ble NGT, it is to be informed that the Executive Engineer, Irrigation Division, Ayodhya has informed through his letter number- 795/Si.Kh.Ayo./Airport dated 04.04.2025 that Irrigation Division, Ayodhya has been nominated as the implementing agency for drainage of the international airport under construction in district- Ayodhya. A total of 98.76 percent work has been completed on the project and due to this project, there has been no water logging in the airport premises and anywhere nearby during the rainy season last year. The work of construction of the remaining drain is being done, which will be completed by 15 April 2025.

A copy of the said letter dated 04.04.2025 of Executive Engineer, Irrigation Division, Ayodhya is annexed as **Annexure No.- 3**.

It is further informed that in addition to the above, a meeting was conducted on 03.04.2025 under the chairmanship of the undersigned in relation to compliance with the order passed by Hon'ble NGT on 07.03.2025. In the meeting, the undersigned directed the representative of the industry M/s Amrit Bottlers Pvt. Ltd. that in addition to the drain being constructed by the Irrigation Department, the drain through which the effluent of the industry is disposed, the drain should be constructed by the industry up to the meeting point of the drain being constructed by the Irrigation Department, so that in future the problem of water logging does not arise in the catchment area of the drain and the surrounding area. A copy of the minutes of the meeting is annexed as **Annexure No.- 4**.

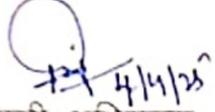
The said compliance report/response is respectfully submitted for perusal and further necessary action.

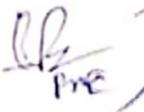
  
(Chandra Vijay Singh)  
District Magistrate  
Ayodhya

## कार्यालय- अयोध्या विकास प्राधिकरण, अयोध्या।

कार्य का नाम-अयोध्या के समग्र विकास के अंतर्गत तेलाई नाले का निर्माण कार्य।

- 1-दिनांक-29.02.2024 को शासनादेश सं०-36/2025/473/001-76/2024 द्वारा परियोजना स्वीकृत की गयी।
- 2-दिनांक-05.09.2024 को निविदा आमंत्रित की गयी तथा दिनांक 08.11.2024 को कार्यदिश निर्गत किया गया।
- 3-स्वीकृत धनराशि रू०-29.80 करोड़
- 4-अवमुक्त धनराशि रू०-20.86 करोड़
- 5-नाले की कुल लम्बाई- 4123.00 मीटर है।
- 6-तेलाई नाले के पंचकोसी परिक्रमा मार्ग से मणिपर्वत घनी आवादी से होते हुए रामायना होटल (NH-27) तक के भाग को पक्का किया जाना है। उक्त कार्य माह जून 2025 तक पूर्ण करने का लक्ष्य है।
- 7-यह नाला अयोध्या शहर के जल निकासी का प्रमुख स्रोतों में से एक है, इसकी भूमि पर अतिक्रमण न होने पाये इसलिए इसे पक्का किया जाना अत्यन्त आवश्यक है।

  
 अतिरिक्त अभियन्ता  
 अयोध्या विकास प्राधिकरण,  
 अयोध्या।

  
 प्र.

TELAJ DRAIN



Legen

## ANNEXURE-3

प्रेषक,

नगर आयुक्त  
नगर निगम अयोध्या

सेवा मे,

जिलाधिकारी,  
अयोध्या।

पत्रांक: 26 / न.नि.अयो. / 2025

दिनांक: 04/04/2025

विषय :- मा0 एन0जी0टी0 न्यायालय मे दुर्गा प्रसाद यादव व अन्य बनाम उ0प्र0 सरकार व अन्य वाद सं0-137/24 के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक सम्बन्ध मे मा0 एन0जी0टी0 न्यायालय मे पारित आदेश के परिप्रेक्ष्य मे नगर निगम से सम्बन्धित आख्या बिन्दुवार निम्नवत् है :-

- यह राजस्व अभिलेखो में तिलोयी नाला के नाम से जाना जाता है, जो कि अमृत बाटलर, पूरे हुसैन खां, गंजा, जनौरा, भीखापुर, रानोपाली, आशापुर, मक्खापुर, तकपुरा, जीयनपुर, हैबतपुर, बाग बिजैसी, कांजीपुर चितावां, वासुपुर सिर्सा, आशिफबाग मांझा, शहनवाजपुर मांझा से सरयू नदी के तरफ जाती है।
- वित्तीय वर्ष 2021-22 मे वर्षा ऋतु मे अत्यधिक वर्षा होने के कारण उक्त वर्णित स्थलो पर काफी जल भराव हुआ था जिस कारण वर्षा ऋतु के उपरान्त लगभग 11 कि0मी0 तिलोयी नाला की सफाई का कार्य लगभग रू0-45 लाख मे कराया गया था, जिसकी फोटोग्राफ संलग्न है।
- वर्तमान समय मे जियनपुर परिक्रमा मार्ग, पंचकोसी परिक्रमा मार्ग से मणिपर्वत होते हुए रामायणा होटल बाईपास तक अयोध्या विकास प्राधिकरण अयोध्या द्वारा सघन आबादी क्षेत्र मे 4.12 कि0मी0 पक्के नाले का निर्माण कराया जा रहा है।
- सामान्यता तिलोयी नाला मे वर्षा ऋतु के दौरान ही जल प्रवाहित होता है। वर्तमान समय मे उक्त नाले मे जलकुम्भी एवं झाड़िया उगी हुयी है, जिसकी साफ-सफाई का कार्य आगामी वर्षा ऋतु से पूर्व करा दिया जायेगा।

कृपया अवगत होने का कष्ट करें।

संलग्नक :- यथोपरि।

भवदीय

(संतोष कुमार शर्मा)  
नगर आयुक्त  
नगर निगम अयोध्या



तिलोदकी नदी पहले



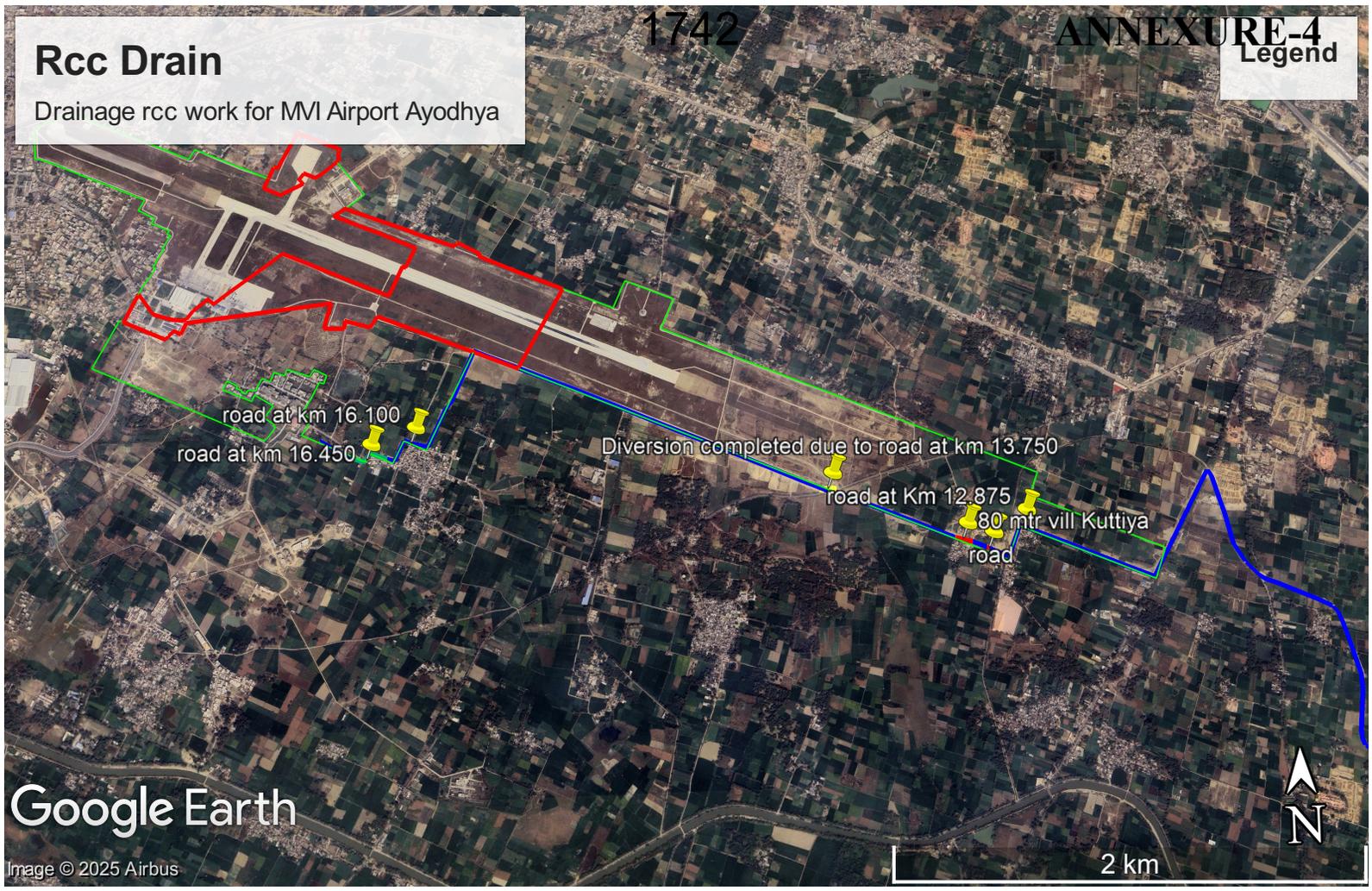
तिलोदकी नदी बाद में



1742

# Rcc Drain

Drainage rcc work for MMI Airport Ayodhya



road at km 16.100  
road at km 16.450

Diversion completed due to road at km 13.750

road at Km 12.875  
80 mtr vill Kuttiya  
road

Google Earth

2 km





Latitude: 26.734286  
Longitude: 82.200459  
Elevation: 35.64±3 m  
Accuracy: 3.0 m  
Azimuth: 117° (SE)  
Pitch: -6.5° (3.2°)  
Time: 24-08-2024 15:30  
Note: Right drain shivansh



Latitude: 26.736029  
Longitude: 82.199095  
Elevation: 33.28±3 m  
Accuracy: 3.8 m  
Azimuth: 166° (S)  
Pitch: -10.2° (2.0°)  
Time: 24-08-2024 15:43  
Note: Right drain shivansh

*Powered by AngleCam*



Latitude: 26.736063  
Longitude: 82.199074  
Elevation: 27.69±3 m  
Accuracy: 3.8 m  
Azimuth: 344° (N)  
Pitch: -9.7° (-0.9°)  
Time: 24-08-2024 15:43  
Note: Right drain shivansh

*Powered by AngleCam*



Latitude: 26.724239  
Longitude: 82.211425  
Elevation: 33.6±3 m  
Accuracy: 3.8 m  
Azimuth: 120° (SE)  
Pitch: -10.8° (2.8°)  
Time: 24-08-2024 16:36  
Note: Right drain shivansh



Latitude: 26.736787  
Longitude: 82.190035  
Elevation: 43.68±3 m  
Accuracy: 6.5 m  
Azimuth: 107° (E)  
Pitch: -14.2° (-1.0°)  
Time: 10-02-2025 15:37  
Note: Right drain Vijendra

1748



Latitude: 26.722935  
Longitude: 82.21423  
Elevation: 38.11±3 m  
Accuracy: 3.0 m  
Azimuth: 115° (SE)  
Pitch: -16.9°  
Time: 27-02-2025 13:31  
Note: right drainkm 9.063

Powered by AngleCam



Latitude: 26.74504  
Longitude: 82.164799  
Elevation: 25.82±3 m  
Accuracy: 3.8 m  
Azimuth: 88° (E)  
Pitch: -7.9° (-2.3°)  
Time: 02-04-2025 12:27  
Note: Right drain

Powered by AngleCam

सिंचाई खण्ड अयोध्या

किमी 12.875 से 12.820 के मध्य कार्य प्रगति पर



सिंचाई खण्ड अयोध्या

ग्राम कटिया किमी 12.875 से 12.820 के मध्य कार्य प्रगति पर



## सिंचाई खण्ड अयोध्या

ग्राम गंजा किमी 16.350 से 16.250 के मध्य कार्य प्रगति पर



जिला प्रसाशन, एअरपोर्ट एवं सिंचाई विभाग की टीम के साथ अवरोधों का निराकरण





पेशक,

अधिशारी अभियन्ता  
रिंकार्ड खण्ड अयोध्या।

सेवा में,

क्षेत्रीय अधिकारी  
उत्तर प्रदेश प्रदूषण बोर्ड  
जनपद:अयोध्या।

पत्रांक :- ११५ /सिं०ख०अयो०/एअरपोर्ट/

दिनांक: ०५-०५-२०२५

विषय :- मा० एन०जी०टी०, नई दिल्ली में योजित Miscellaneous Application No.-137/2024 in Original Application No.-584/2022 Durga Prasad Yadav & Ors. में पारित आदेश दिनांक-०७.०३.२०२५ के अनुपालन के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक: 1347/OA NO:-584/2022/2025/दिनांक: 24.03.2025

महोदय,

सन्दर्भ :-जिलाधिकारी महोदय का पत्रांक-1062/OSD/शा० दिनांक-24.03.2025 एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या का पत्रांक: 1347/OSD/OA/ No:-584/2022/2025/दिनांक: 24.03.2025

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, जिसके द्वारा मा० एन०जी०टी०, नई दिल्ली में योजित Miscellaneous Application No.-137/2024 in Original Application No.-584/2022 Durga Prasad Yadav & Ors. में पारित आदेश दिनांक-०७.०३.२०२५ के बिन्दु सं० १०- "So far as compliance of the order of this Tribunal regarding completion of the construction of the drain is concerned, in his report the District Magistrate, Ayodhya has mentioned that 90% of the work has already been completed. This Tribunal had given direction in para 33 of its order dated 22.12.2023 to the respondents to ensure completion of the construction of the drain expeditiously preferably before operation of Maryada Purushottam Shri Ram International Airport and to take requisite remedial measures for ensuring that after completion of the construction of the drain the flow of water in the drain remains smooth and there is no water logging in the adjoining land due to flow in the drain and discharge from M/s. Amrit Bottlers Pvt. Ltd. The construction of the drain ought to have been completed before operation of the airport and there appears to be no valid justification for inordinate delay in completion thereof. We reiterate that the order passed by the tribunal needs to be completed within letter and in spirit and in case of any further delay in completion of the drain, we may be constrained to order prosecution of the concerned Officers for non-compliance with the order passed by this Tribunal and we may also be constrained to award compensation to all residents of the locality who have suffered damage on account of non-compliance thereof." के अनुपालन किये जाने हेतु आदेशित किया गया है।

उक्त के कम में अवगत कराना है कि जनपद अयोध्या में निर्माणाधीन मर्यादा पुरुषोत्तम श्रीराम अन्तर्राष्ट्रीय एअरपोर्ट के जल निकासी हेतु निम्नलिखित परियोजनाओं के निर्माण के लिए सिंचाई एवं जल संसाधन विभाग (सिंचाई खण्ड, अयोध्या) को कार्यदायी संस्था नामित किया गया है।

ए- परियोजना का नाम-जनपद अयोध्या में निर्माणाधीन मर्यादा पुरुषोत्तम श्रीराम अन्तर्राष्ट्रीय एअरपोर्ट के जल निकासी हेतु निर्माण।

क्र० सं०	खण्ड का नाम	कार्य का नाम	प्रस्तावित कार्य	पूर्ण कार्य	अवशेष कार्य	पूर्ण प्रतिशत	कुल प्रतिशत
1	2	3	4	5	6	7	8
1	सिंचाई खण्ड, अयोध्या	जनपद अयोध्या में निर्मित महर्षि वाल्मीकि अन्तर्राष्ट्रीय	1.कच्चा ड्रेन का कार्य - 18.400 किमी	1.कच्चा ड्रेन का कार्य - 18.320 किमी	0.080 किमी	(99.56 प्रतिशत)	98.76 प्रतिशत
2		एअरपोर्ट अयोध्या धाम पूर्व नाम - मर्यादा पुरुषोत्तम श्री राम अन्तर्राष्ट्रीय एअरपोर्ट की	2. आरसीसी ड्रेन निर्माण का कार्य- 9.200 किमी	2.आर सी सी ड्रेन निर्माण का कार्य-8.900 किमी	0.300 किमी	(96.73 प्रतिशत)	
3		जलनिकासी हेतु राईट ड्रेन निर्माण कार्य की परियोजना	3. बाक्स कल्वर्ट निर्माण का कार्य - 17 अदद	3.बाक्स कल्वर्ट निर्माण का कार्य- 17 अदद	0	100 प्रतिशत)	

उक्त परियोजना पर कुल 98.76% कार्य पूर्ण हो चुका है तथा इसी परियोजना के कारण ही विगत वर्ष के वर्षा काल में एअरपोर्ट परिसर एवं आस पास कहीं भी जलभराव की स्थिति नहीं उत्पन्न हुई है।

कोर्टकेस के अनुपालन में कार्यदायी संस्था द्वारा इस प्रकार कार्यवाही की जा रही है, जिसका विवरण निम्नवत है-

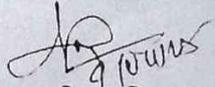
उक्त के साथ यह भी अवगत कराना है कि ड्रेन के निर्माण हेतु एअरपोर्ट अंथारिटी द्वारा आवश्यक भूमि में समस्त अवरोध हटाये जाने के उपरान्त ही उपलब्ध कराया जाना था। शर्तों के अनुसार 05 मीटर भूमि जो एअरपोर्ट अंथारिटी द्वारा उपलब्ध कराई गई वहाँ पर ड्रेन निर्माण का कार्य पूर्ण करा दिया गया है एवं पानी का प्रवाह भी हो रहा है, परन्तु एअरपोर्ट की कुछ चैनेजों

पर भूमि पर विवाद आदि होने के कारण उनके द्वारा भूमि उपलब्ध नहीं कराया गया है जिसके कारण विवादित भूमि पर ड्रेन का निर्माण कराया जाना सम्भव नहीं हो पा रहा है। परियोजना के अन्तर्गत कराये जा रहे कार्य हेतु गठित अनुबन्ध संख्या-04/SE-XI/2023-24 के अन्तर्गत किमी० 16.700 से किमी० 11.600 तक आर०सी०सी० ड्रेन के निर्माण में निम्नलिखित बाधायें उत्पन्न हो रही थी :-

- 01-किमी० 16.350 से किमी० 16.250 (प्रभावित लम्बाई 100.00 मीटर) के मध्य ड्रेन के एलाइनमेन्ट पर आवासीय भवन एवं विद्युत पोल गंजा ग्राम में स्थित है। आवासीय भवन एवं पोल सम्बंधित विभाग द्वारा हटवाने के पश्चात ड्रेन की मिट्टी खुदाई का कार्य करा दिया गया है। कुटिया ग्राम में लगभग 80 मी० कार्य रोड आदि के कारण ड्रेन निर्माण का कार्य रुका हुआ है जिसको जिला प्रशासन एवं एअरपोर्ट अॅथारिटी के सहयोग से कार्य कराया जा रहा है।
- 02-धर्मपुर सहादत ग्राम में ड्रेन के किमी० 13.750 पर रोड डायवर्जन बनाकर कार्य कराया जा रहा है। कुटिया ग्राम में किमी० 12.875 एवं 12.820 पर रोड स्थित है। गंजा ग्राम में ड्रेन के किमी० 16.450 एवं किमी० 16.100 पर रोड स्थित है। एअरपोर्ट की बाउण्ड्री वॉल बनने के पश्चात रोड का एक हिस्सा एअरपोर्ट परिक्षेत्र में आ जायेगा, जिस कारण परियोजना में उक्त स्थानों पर पुलिया/कल्वर्ट का प्राविधान नहीं रखा गया था। एअरपोर्ट के फेज-2 एवं फेज-3 के बाउण्ड्री वॉल का निर्माण कार्य पूर्ण नहीं हुआ है, जिसके चलते रोड के उक्त भागों पर यातायात यथावत है जिला प्रशासन के सहयोग से रोड पर डायवर्जन बनाकर ड्रेन का निर्माण कार्य कराया जा रहा है।

उक्त 02 बिन्दुओं के अनुसार उक्त रीचों में जमीन की उपलब्धता में बाधायें होने के कारण ड्रेन के निर्माण का कार्य बाधित हो रहा था। वर्तमान में इन रीचों में बाधाओं को जिला प्रशासन के सहयोग से बाधायें हटाकर ड्रेन निर्माण का कार्य कराया जा रहा है अवशेष कार्य को 15 अप्रैल 2025 तक पूर्ण कर लिया जायेगा। अद्यतन स्थिति की फोटो/पी०पी०टी० संलग्न है।

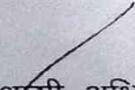
संलग्नक :- उपरोक्तानुसार।

  
 अधिशासी अभियन्ता  
 सिंचाई खण्ड, अयोध्या

पत्रांक :- /सि०ख०अयो०/एअरपोर्ट/ तदिनांक: 2025

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

- 01- जिलाधिकारी महोदय, जनपद-अयोध्या ।
- 02- अधीक्षण अभियन्ता, एकादशम् मण्डल सिंचाई कार्य अयोध्या।
- 03- अपर जिलाधिकारी (एल०ए०), अयोध्या।
- 04- सहायक अभियन्ता-निर्माण सिंचाई खण्ड अयोध्या को इस निर्देश के साथ प्रेषित है कि कार्य को पूर्ण कराये जाने हेतु आवश्यक कार्यवाही करना सुनिश्चित करें।

  
 अधिशासी अभियन्ता  
 सिंचाई खण्ड, अयोध्या

मा0 एन0जी0टी0, नई दिल्ली में योजित Miscellaneous Application No.- 137/2024 in Original Application No.- 584/2022 Durga Prasad Yadav & Ors V/s State of Uttar Pradesh and Ors. में मा0 एन0जी0टी0 द्वारा दिनांक 07.03.2025 को पारित आदेश का अनुपालन कराये जाने के सम्बन्ध में दिनांक 03.04.2025 को सम्पन्न हुई बैठक का कार्यवृत्त :-

मा0 एन0जी0टी0, नई दिल्ली में योजित Miscellaneous Application No.- 137/2024 in Original Application No.- 584/2022 Durga Prasad Yadav & Ors V/s State of Uttar Pradesh and Ors. में मा0 एन0जी0टी0 द्वारा दिनांक 07.03.2025 को पारित आदेश का अनुपालन कराये जाने के सम्बन्ध में अधोहस्ताक्षरी की अध्यक्षता में दिनांक 03.04.2025 को पूर्वाह्न 11:00 बजे कलेक्ट्रेट सभागार, अयोध्या में एक महत्वपूर्ण बैठक का आयोजन किया गया। उक्त बैठक में नगर आयुक्त, मुख्य विकास अधिकारी, प्रभागीय वनाधिकारी, अपर जिलाधिकारी(वित्त एवं राजस्व), अपर जिलाधिकारी (एल0/ए0), उपजिलाधिकारी, सदर, के अतिरिक्त प्रकरण से सम्बन्धित जनपद के अन्य विभागों अयोध्या विकास प्राधिकरण, सिंचाई विभाग, लोक निर्माण विभाग, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, एयर पोर्ट अथॉरिटी के अधिकारीगण व उद्योग मेसर्स अमृत बॉटलर्स प्रा0लि0, चांदपुर हरबंश, डाभासेमर, जनपद- अयोध्या के प्रतिनिधि उपस्थित थे।

उक्त बैठक में अधोहस्ताक्षरी द्वारा दिनांक 07.03.2025 को मा0 एन0जी0टी0 द्वारा पारित आदेश में दिये गये निर्देश का संज्ञान लेते हुए बैठक में उपस्थित सिंचाई विभाग के अधिशासी अभियन्ता को शेष नाले का निर्माण कार्य पूर्ण किये जाने के सम्बन्ध में तथा त्रिलोदकी गंगा(शिकायतकर्ता/आवेदक के अनुसार), जो राजस्व अभिलेखों में जनपद के विभिन्न क्षेत्रों में तिलैया नाला, सोती व बाहा नाला आदि के नाम से उल्लिखित है, के डिमार्केशन एवं रेजुनेशन का कार्य कराये जाने के सम्बन्ध में उपजिलाधिकारी, सदर को नगर निगम एवं अयोध्या विकास प्राधिकरण से समन्वय स्थापित कर आवश्यक कार्यवाही करने के निर्देश दिये गये। बैठक में अधोहस्ताक्षरी द्वारा उद्योग मेसर्स अमृत बॉटलर्स प्रा0लि0 के उपस्थित प्रतिनिधि को भी निर्देशित किया गया कि सिंचाई विभाग द्वारा निर्मित किये जा रहे नाले के अतिरिक्त जिस नाले से उद्योग का उत्प्रवाह निस्तारित किया जाता है, को सिंचाई विभाग द्वारा निर्मित किये जा रहे नाले के मीटिंग प्वाइंट तक नाले का निर्माण उद्योग द्वारा किया जाये, जिससे भविष्य में नाले के कैचमेंट एरिया व आस-पास के क्षेत्र में वाटर लॉगिंग की समस्या उत्पन्न न हो। अधोहस्ताक्षरी द्वारा बैठक में उपस्थित अधिकारियों को निर्देशित किया गया कि मा0 एन0जी0टी0 में सुनवाई हेतु निर्धारित अगली तिथि दिनांक 09.04.2025 से पूर्व उनके द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित कराया जाये।

अन्त में अधोहस्ताक्षरी की अनुमति से उक्त बैठक समाप्त की गयी।

(चन्द्र विजय सिंह)  
जिलाधिकारी,  
अयोध्या।

कार्यालय जिलाधिकारी, अयोध्या

पत्रांक- 2216/वि0 १०० ३० २००

दिनांक- 03-04-2025

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

01. नगर आयुक्त, नगर निगम, अयोध्या।
02. प्रभागीय वनाधिकारी, अयोध्या वन प्रभाग, अयोध्या।

03. वाइस प्रेसीडेन्ट, अयोध्या विकास प्राधिकरण, अयोध्या।
04. अपर जिलाधिकारी ( वि०/रा०), अयोध्या।
05. अपर जिलाधिकारी (एल०/ए०), अयोध्या।
06. निदेशक, महर्षि बाल्मिकी अन्तर्राष्ट्रीय हवाई अड्डा, अयोध्या।
07. उपजिलाधिकारी, सदर, अयोध्या।
08. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या।
09. अधिशासी अभियन्ता, सिंचाई खण्ड, अयोध्या।
10. अधिशासी अभियन्ता, लोक निर्माण विभाग, अयोध्या।
11. महाप्रबन्धक, मेसर्स अमृत बॉटलर्स प्रा०लि०, चांदपुर हरबंश, पोस्ट- डाभासेमर, तहसील- सदर, जनपद- अयोध्या।

  
जिलाधिकारी,  
अयोध्या।